GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

UNSTARRED QUESTION NO. 1273 TO BE ANSWERED ON 06.12.2021

Reservation in Private Schools

†1273. SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of EDUCATION be pleased to state:

(a) whether the Government is aware that the provision of the Right to Free and Compulsory Education Act to reserve 25 per cent seats is not being complied with properly by the Private schools in some of the States;

(b) if so, the details thereof; and

(c) whether action has been taken against any private school for flouting the said provision during the last three years and if so, the details thereof?

ANSWER MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SMT. ANNPURNA DEVI)

(a) to (c): Education is in the Concurrent List of the Constitution. Majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration.

As per provisions of the Right of Children to Free and Compulsory Education Act, 2009 the respective State and UT Government are the appropriate Governments for the schools falling under their jurisdiction as per Section 2(a) of the RTE Act.

For implementation of Section 12(1)(c) of the RTE Act, the appropriate government is required to notify the disadvantaged groups and weaker sections, notify per child cost and start admissions in private un-aided schools as per the laid down procedure. The Central Government is supporting States and UTs for reimbursement of expenditure incurred towards payment made to private schools for admission of children

under Section 12(1)(c) from 2014-15. Ministry of Education has requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of the RTE Act, 2009. Further, Ministry of Education, in various meetings like State Education Secretaries Conference, Regional/State workshops, Project Approval Board Meetings, has been advising/ guiding State/UT Governments on implementation of Section 12 of the RTE Act, 2009.
